



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 26th July 2019

SRO:- 481 Whereas, on 08-05-2017 Police Station Bomai received a written docket to the effect that Police Naka party of PC Sopore along with nafri of CRPF 179 Bn was deployed for performing Naka checking at Bomai Dangerpora crossing. While performing Naka checking 03 persons were found in suspicious condition coming from Dangerpora to Bomai tried to flee from the spot on seeing Police party. However, they were apprehended, who on preliminary questioning disclosed their identity as 01. Mohd Rafi Lone S/o Gh Ahmad Lone R/o Nathipora 02. Mehraj- ud -Din Mir S/o Khazir Mohd Mir R/o Nathipora 03. Sajad Ahmad Chopan S/o Gh Rasool Chopan R/o Bomai Sopore. During their personal search one letter pad of banned outfit HM has been recovered from the possession of Mohd Rafi Lone S/o Gh Ahmad Lone R/o Nathipora and two letter pads each of banned outfit HM have been recovered from other two accused persons and they could not give any satisfied reply regarding the recovered letter pads.; and

2. Whereas, case FIR No.40/2018 U/S 10,13 ULA(P) Act, 1967 was registered and investigation taken up;and

3. Whereas, during the course of investigation, site plan was prepared and seizure memo of the recovered letter pads was also prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law. During the course of investigation, it came to surface that the above mentioned accused persons are active OGW's of HM outfit and are active in the area of Police District Sopore. The accused persons are also involved in case FIR No. 143/2017 U/S 307 RPC, 7/25 I. A Act of P/S Sopore and case FIR No. 47/2017 U/S 307,312 RPC 7/25 I.A Act of P/S Bomai. Based on the facts and circumstances that enumerated during investigation prima facie case u/s 10,13 ULA(P) Act is established against accused 01. Mohd Rafi Lone S/o Gh Ahmad Lone R/o Nathipora 02. Mehraj-ud-Din Mir S/o Khazir Mohd Mir R/o Nathipora 03. Sajad Ahmad Chopan S/o Gh. Rasool Chopan R/o Bomai Sopore and investigation of case concluded as proved. All the three accused have been arrested and are presently on judicial remand; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the following accused persons for commission of offences punishable U/S 10 & 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 40/2018 of Police Station Bomai Sopore:-

S.No	Name of Accused	U/S
01	Mohd Rafi Lone S/o Gh. Ahmad Lone R/o Nathipora.	10 & 13 of UAPA
02	Mehraj Ud Din Mir S/o Khazir Mohd Mir R/o Nathipora.	10 & 13 of UAPA
03	Sajad Ahmad Chopan S/o Gh. Rasool Chopan R/o Bomai Sopore	10 & 13 of UAPA

By Order of the Government of Jammu and Kashmir.

Sd/-

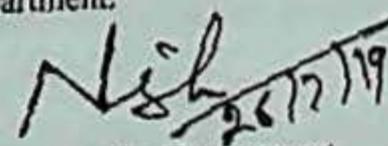
Principal Secretary to the Government
Home Department

Dated:- 07-07-2019

No. Home/Pros/25/2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s). Legal/San-104/S/2018/6813-15 dated 28.01.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department